

(A)
FORM NO.4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No..... OA 328 of 1998

Applicant (s)..... Prasannananda Mishra..... Respondent (s)..... U.O.I. 808

Advocate for Applicant (s)..... H.S. T. Panigrahi..... Advocate for Respondent (s).....

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

REGISTER

Registrar

ORDER NO.1, DATED 6th July, 1998.

SEEN the petition. Heard learned counsel for the Applicant and Learned Additional Standing Counsel Shri Akhaya Mishra, on whom a copy of the petition has been served. We feel from the pleadings in the O.A. and the submissions of the learned counsels for both sides that this OA can be disposed of at the admission stage by issuing a suitable direction to the Departmental Authorities.

The short facts of this case, according to the submissions orally made by the learned counsel for the petitioner as also the averments made in the O.A. are that for filling up of the post of EDBPM, Talajunga, the Departmental Authorities issued public notice inviting applications and the petitioner has submitted his application alongwith all necessary documents within the last date stipulated for receipt

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J. 6.7.98

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 6.7.98

A copy of order
may be given to
both the counsels.

Am
6.7.98

Member
06.07.98
S.O. (J)

Received the order on
6/7/98 by Adva at
Tatyachar Prasrada
for applicant

Received the
order on 6.7.98
from Kunwarjeet
Anshup Mishra
on behalf of
Anshup Mishra

Order dt. 6.7.98

A copy of order
with copy of applicatⁿ
may be sent to
all respondents by
reqd. post / A.D.

Am
21/7/98

Member
21.07.98
S.O. (J)

of such application. Petitioner apprehends that the Departmental Authorities are not going to consider his candidature and the documents submitted by him. In consideration of the above, this Original Application is disposed of with a direction to the Respondents 1 and 2 that in case the process of selection for the post of EDBPM, Talajunga is not over by today, and in case the petitioner has submitted application within the time stipulated for receipt of such application with all necessary documents in response to the public notice, then, Respondents 1 and 2 should consider the candidature of the applicant and the documents submitted by him alongwith others, in accordance with departmental rules and instructions.

With the above directions, the Original Application is disposed of. No costs.

Member (Judicial)

Vice-Chairman
6.7.98